

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:384
ANSWERED ON:29.03.2017
Fast Track Courts
Dubey Shri Nishikant

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of Fast Track Courts (FTCs) functioning in the country, State-wise;
- (b) the number of cases disposed of during the last three years and the number of cases presently pending in these courts, State-wise;
- (c) the total funds allocated and spent for setting up of these courts during each of the last three years and the current year; and
- (d) whether the Government proposes to set up more FTCs in the country and if so, the details thereof, State-wise?

Answer

A N S W E R

MINISTER OF LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO.384 FOR 29TH MARCH, 2017 REGARDING FAST TRACK COURTS

(a): Setting up of subordinate courts including Fast Track Courts (FTCs) is the responsibility of the State Governments which in consultation with the respective High Courts setup such courts from their own resources. A statement indicating State-wise number of FTCs reported functional is enclosed as Annexure-I.

(b): The information on the number of cases disposed of during the last three years and the number of cases presently pending in these courts is not maintained centrally. However, as per the information available and compiled, cases disposed of and pending in FTCs is enclosed as Annexure-II.

(c) and (d): An amount of Rs.870 crore was released to the State Governments for FTCs during a period of 11 years from 2000-01 to 2010-2011 and Central funding was discontinued beyond 31.03.2011. The Central grants released to the States for FTCs from 2000-2001 to 2010-2011 is given as Annexure-III. The Central Government decided to provide funds upto a maximum of Rs.80 crore per annum on a matching basis upto 31.03.2015 from the 13th Finance Commission Award for meeting expenditure on salaries of the 10% additional positions of Judges being created in the subordinate Judiciary following the direction of Supreme Court in the case of Brij Mohan Lal Vs. Union of India. The State Governments and Chief Justices of the High Courts were requested to utilize these positions for creation of FTCs also.

The 11th Finance Commission had recommended a scheme for creation of 1734 FTCs in the country for disposal of long pending cases and the cases involving undertrial prisoners. The scheme recommended by the 11th Finance Commission was for a period of five years upto 2004-05. The Government accorded its approval for the continuation of central funding of 1562 FTCs that were operational as on 31.3.2005 for a further period of 5 years i.e. up to 31st March, 2010. The scheme was continued for another one year upto 31st March, 2011, and central funding for these FTCs has been discontinued with effect from 1st April, 2011.

The 14th Finance Commission has endorsed the proposal to strengthen the judicial system in States which includes, inter-alia, establishing 1800 FTCs for a period of five years for cases of heinous crimes; cases involving senior citizens, women, children, disabled and litigants affected with HIV AIDS and other terminal ailments; and civil disputes involving land acquisition and property/rent disputes pending for more than five years at a cost of Rs.4144 crore which is enclosed as Annexure-IV. The 14th Finance Commission has urged State Governments to use the additional fiscal space provided by the Commission in the tax devolution to meet such requirements.

The Prime Minister vide his letter dated 23rd April, 2015 has urged the State Governments to allocate funds for the activities mentioned in the 14th Finance Commission recommendations from their State budget from 2015-16 onwards. Further, this issue was also discussed in the CM/CJ Conference held on 24th April, 2016 wherein it was resolved to strengthen the existing coordination and monitoring mechanism between the State Governments and the Judiciary for effective implementation of the recommendations of the 14th Finance Commission. The Minister of Law and Justice has also urged vide letters dated 3rd June, 2016 and 26th September, 2016 to all the Chief Ministers of the States and Chief Justices of High Courts to implement the resolution of the Conference including the recommendations of the 14th Finance Commission.

ANNEXURE-II

STATEMENT REFERRED TO IN REPLY TO PART (b) OF THE LOK SABHA STARRED QUESTION NO. 384 TO BE REPLIED ON 29TH MARCH, 2017 REGARDING FAST TRACK COURTS.

S. No State Cases disposed of

during the Year Cases Pending as on

2013 2014 2015 2016

1 Andhra Pradesh 4157 2639 2781 6778 as on 31.3.16

2 Arunachal Pradesh - - - - -

3 Assam 5185 4741 2811 5769 as on 12/12

4 Bihar - - - - -

5 Chhattisgarh 847 1474 1596 893 as on 15.6.16 2966 13 on 30.6.16

6 Delhi 1367 1153 1218 273 as on 7/16 658 as on 7/16

7 Goa 284 950 374 2521 as on 31.8.16 2521 as on 31.8.16

8 Gujarat - - - 434090 as 3/11 -

9 Haryana 1440 1493 1527 o 1553 as on 31.12.15

10 Himachal Pradesh 48051 up to 30.3.13 - - - -

11 Jammu & Kashmir - - - - -

12 Jharkhand 722 834 664 143 2200 as on 31.12.15

13 Karnataka 42898 18496 5389 upto 31.3.15 344834

14 Kerala - - - - 3692 as on 31.12.15

15 Madhya Pradesh - - - - -

16 Maharashtra - 259538 182667 81058 -

17 Manipur - - - - -

18 Meghalaya - - - - *202 as on 31.1.11

19 Mizoram - - - - -

20 Nagaland - - - - -

21 Odisha 1343

22 Punjab 9219 10875 4072 1259 as on 31.1.16 1292 as on 31.1.16

23 Puducherry - - - - -

24 Rajasthan 111695 126893

25 Sikkim 59 16 12 1 up to 31.3.16 4 as on 31.3.16

26 Tamil Nadu - 29670 19962 - -

27 Telangana 3789 3370 6602 as on 31.3.16

28 Tripura 1114 4179 493 1751 as on 31.12.15

29 Uttar Pradesh - - 19101 - 41001

30 Uttarakhand 8 14 47 37 upto 31/5/16 161 upto 31/5/16

31 West Bengal 22466 10256 11122 7370 as on 31.7.16 33510 as on 31.7.16

Annexure-III

STATEMENT REFERRED TO IN REPLY TO PARTS (c) AND (d) OF THE LOK SABHA STARRED QUESTION NO.384 FOR 29.03.2017

Central Grants released to States for Fast Track Courts from 2000-01 to 2010-11 (Rs. In lakh)

Central Grant released by Department of Justice

Sl. No Name of the state Released from 2000-01 to

2004-05 * 2005-06 2006-07 2007-08

2008-09 2009-10

2010-11 Grand Total

1 2 3 4 5 6 7 8 9 10

1 Andhra Pradesh 2250.00 550.50 412.80 412.80 142.40 - 1096.00 4864.50

2 Arunachal Pradesh 52.69 19.20 14.40 14.40 14.40 14.40 14.40 143.89

3 Assam 530.10 128.00 96.00 96.00 91.20 96.00 96.00 1133.30

4 Bihar 4766.40 960.30 720.00 720.00 720.00 720.00 720.00 9326.70

5 Chhattisgarh 791.10 198.40 129.60 129.60 148.80 148.80 129.60 1675.90
 6 Goa 125.10 32.00 24.00 24.00 19.20 14.40 24.00 262.70
 7 Gujarat 3226.68 1062.80 1355.90 571.20 580.80 - 777.60 7574.98
 8 Haryana 422.31 102.40 33.60 67.20 38.40 76.80 67.20 807.90
 9 Himachal Pradesh 108.59 57.60 43.57 0 38.40 43.20 43.20 334.56
 10 J & K 300.60 - - - - - 300.60
 11 Jharkhand 2319.30 569.80 226.00 190.17 249.60 196.80 192.00 3943.67
 12 Karnataka 2431.80 595.40 610.80 230.40 182.40 446.40 441.60 4938.80
 13 Kerala 815.25 198.40 148.80 148.80 148.80 148.80 148.80 1757.65
 14 Madhya Pradesh 2223.90 422.50 215.40 259.80 312.00 316.80 316.80 4067.20
 15 Maharashtra 4352.40 1197.20 1101.60 782.40 417.60 412.80 537.60 8801.60
 16 Manipur 90.00 12.80 9.60 9.60 9.60 9.60 9.60 150.80
 17 Meghalaya 90.00 19.20 14.40 0 28.80 - 28.80 181.20
 18 Mizoram 90.00 19.20 17.68 14.40 14.40 14.40 14.40 184.48
 19 Nagaland 54.90 12.80 18.18 9.60 9.60 9.60 9.60 124.28
 20 Orissa 1866.60 262.40 196.80 158.40 158.40 168.00 168.00 2978.60
 21 Punjab 746.10 115.20 48.00 51.20 0 163.20 81.60 1205.30
 22 Rajasthan 2238.05 531.40 753.64 398.40 398.40 398.40 398.40 5116.69
 23 Sikkim 29.70 - - - - - 29.70
 24 Tamil Nadu 1151.90 313.70 235.20 235.20 0 470.40 235.20 2641.60
 25 Tripura 73.80 19.20 3.80 0 0 11.56 0 108.36
 26 Uttar Pradesh 6319.80 288.00 3075.69 495.52 1161.60 1161.60 1094.40 13596.61
 27 Uttarakhand 1173.60 1549.80 216.00 129.60 0 - 99.62 3168.62
 28 West Bengal 3972.60 761.80 571.20 571.20 571.20 571.20 571.20 7590.40
 Total 42613.27 10000.00 10292.66 5719.89 5456.00 5613.16 7315.62 87010.60
 *Grants released to the States from 2000-01 to 2004-2005 by Ministry of Finance

ANNEXURE-IV

STATEMENT REFERRED TO IN REPLY TO PARTS (c) and (d) OF THE IOK SABHA STARRED QUESTION NO.384 TO BE ANSWERED ON 29TH MARCH,, 2017

14TH FINANCE COMMISSION RECOMMENDATIONS

(Rs. in crore)

S.No Name of the State Funds earmarked/released

1. Andhra Pradesh 108.21
2. Telangana 85.18
3. Assam 82.88
4. Arunachal Pradesh 0.00
5. Mizoram 16.12
6. Nagaland 6.91
7. Bihar 338.43
8. Chhattisgarh 64.46
9. Gujarat 400.59
10. Himachal Pradesh 29.93
11. Jammu & Kashmir 48.35
12. Jharkhand 115.11
13. Karnataka 218.72
14. Kerala, Lakshadweep 94.39
15. Madhya Pradesh 306.20
16. Maharashtra, D&N, Daman & Diu 469.67
17. Goa 11.51
18. Manipur 6.91
19. Meghalaya 9.21
20. Orissa 145.04
21. Punjab 115.11
22. Chandigarh 4.61
- Haryana 110.51
23. Rajasthan 214.11
24. Sikkim 2.3
25. Tamil Nadu, Puducherry 204.91
26. Tripura 20.72
27. Uttar Pradesh 488.08